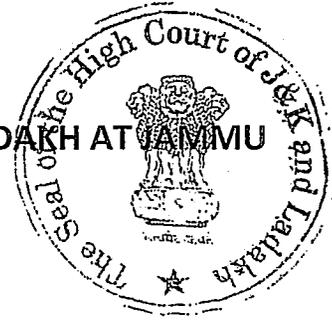


**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar Judicial)

\*\*\*

File No.:- CR 81/2009



J&K Board of School Education ..... Petitioner/Appellant(s)  
Titled V/s Naveenta Devi LR's of Avtar Singh & ors ..... Respondent(s)

Notice to the respondent (s): -

- 1 (b) Mrs. Anjana Thakur  
D/O Avtar Singh  
R/O Village Bhatyari, Tehsil Ramnagar, Udhampur.
- 1(c) Ms. Archana Thakur  
D/O Late Avtar Singh  
R/O Village Bhatyari Tehsil Ramnagar, Udhampur.
- 1(d) Master Aayush Thakur  
S/O Late Avtar Singh  
R/O Village Bhatyari Tehsil Ramnagar, Udhampur.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 09.04.2026 09.00 A.M. or the next working day if 09.04.2026 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 11<sup>th</sup> day of March, 2026 at Jammu.

  
Registrar (Judl.)  
Registrar Judicial & K  
High Court of J&K and Ladakh  
Jammu

  
4/03/26

No.:- 2467

Dated:- 18-03-26

Copy of the above forwarded to:

1. The Editor "Daily Excelsior" Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No. 219 dated 06-03-2026 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

  
11/03/26  
Registrar (Judl.)  
Registrar Judicial  
High Court of J&K

High Court of J&K and Ladakh

  
11/03/26  
Jammu